

(b) if so, the reasons therefor and the extent of downfall registered this year as compared to the last two years;

(c) whether it is affecting the economic condition of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) The exports growth is (-)1.7% (provisional) in US \$ terms during the first quarter of this year *i.e.* April 2012- June 2012 as compared to corresponding period last year.

(b) The negative growth of exports is attributable to the euro-zone crisis, slowdown in the US and the deteriorating growth in emerging and developing economies. The export growth is 40.5% and 21.3% during the last two years *i.e.* 2010-11 and 2011-12 respectively.

(c) and (d) The trade deficit is 10.3 percent of GDP and current account deficit is 4.2 percent of GDP in 2011-12. The capital account surplus is 3.7 per cent of GDP in 2011-12. This led to supply-demand imbalance in the foreign exchange market that has contributed to sharp decline in the value of rupee with attendant implication for economy.

#### **Export incentives**

20. SHRIMATI RENUKA CHOWDHURY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has set a target of 20 per cent export growth;

(b) if so, the details thereof;

(c) the action plan evolved for reaching the said targets; and

(d) the details of the incentive and sops being offered to exporters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) The Government aims to double its exports to US\$ 500 billion in 2013-14 from US \$ 251 billion in 2010-11 with focus on product strategy, market strategy, technologies and R and D and building a brand image.

(d) The Government reviews performance of export sectors at regular intervals and takes remedial measures for providing incentives whenever needed to boost exports. Incentives are provided in the form of duty credit scrip under the

Foreign Trade Policy schemes such as Focus Product Scheme, Focus Market Scheme and Vishesh Krishi and Gram Udyog Yojana. The details of these schemes are available in the DGFT website at [www.dgft.gov.in](http://www.dgft.gov.in)

**Illegal export of beef**

21. SHRI DILIPBHAI PANDYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has provided any machinery to locate export of beef illegally in guise of buffalo meat from Apollo Port, Mumbai *via* road route;

(b) if so, the number of cases registered against the exporters during the last five years; and

(c) if no, whether Government propose to locate such exporters and action to be taken in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Under the existing foreign trade policy, the export of beef (meat of cow, oxen and calf) is prohibited and is not permitted to be exported. The export of chilled and frozen meat are allowed subject to the provisions specified in the gazette notification on raw meat (chilled and frozen) under Export (Quality Control and Inspection) Act, 1963. Offals of buffalo too are subject to the same conditions of quality control and inspection. Laboratories duly recognized by APEDA, as well as in-house laboratories attached under the abattoirs cum meat processing plant registered with APEDA and Agency approved labs, may also be used to conduct the necessary tests for confirmation of quality under the supervision of the designated veterinary authority of the State. On the basis of these test and inspections carried out by Veterinarians, duly registered under the Indian Veterinary Council Act, 1984, employed by the exporting unit and supervised by the designated veterinary authority of the state, the veterinary Health Certificate are issued by the designated authorities of the state.

(b) No case of export of beef illegally in guise of buffalo meat from Apollo Port, Mumbai *via* road route has been registered by APEDA, an Export Promotion Body for meat.

(c) In the case of detection of such cases, suitable action would be taken against such exporters under Foreign Trade Development Regulation Act.